

(a) whether Government have decided to expand the Monopolies Commission by appointing some more members to it, if so, the details in this regard, and

(b) the reasons for expanding the Commission and what is the number of cases pending before it at present ?

THE MINISTER OF COMPANY AFFAIRS (SHRI K V RAGHUNATHA REDDY) (a) and (b) Having regard to the future work load the Commission has to undertake, Government are examining the question of increasing the strength of the Commission which now stands at three, which is the statutory minimum

Seven references from Government under Chapter III of the Monopolies and Restrictive Trade Practices Act, 1969, two applications under section 10(d) (ii) and one application under section 41 from the Registrar of Restrictive Trade Agreements were pending enquiry before the Commission as on 3rd May, 1972. Seven cases under section 10 of the Act stood referred by the Commission to the Director of Investigation for preliminary investigation

OUT OF PLAN ASSISTANCE TO STATES

57 SHRI PRANAB KUMAR MUKHERJEE Will the Minister of FINANCE be pleased to state

(a) the number of States which have received Out of Plan Assistance from the Centre for certain specific projects, and

(b) what percentage of the assistance was on the basis of (i) grant and (ii) loan ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) Five States were given non-Plan assistance by the Centre for certain specific projects during 1971-72

(b) 2.1% of the assistance was in the form of Grant and 97.9% in the form of Loan.

मध्य प्रदेश का वित्तीय निगम

58. श्री जगदीश प्रसाद माथुर :

श्री ओउम् प्रकाश त्यागी :

डा० भाई महावीर :

श्री वी० के० सखलेचा

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) 1970-71 और 1971-72 के वर्षों में मध्य प्रदेश के राज्य वित्तीय निगम को केन्द्रीय सरकार द्वारा कितनी धनराशि दी गई, और

(ख) उपरोक्त निगम द्वारा दिये गये धन का उपयोग किस प्रकार होता है क्या इसकी निगरानी करने के लिए वहां केन्द्रीय सरकार की कोई एजेंसी है ?

[†] FINANCIAL CORPORATION OF MADHYA PRADESH

58 SHRI JAGDISH PRASAD MATHUR

SHRI O P TYAGI :

DR BHAI MAHAVIR :

SHRI V K SAKHALECHA :

Will the Minister of FINANCE be pleased to state

(a) the amount given by the Central Government to the State Financial Corporation of Madhya Pradesh during the years 1970-71 and 1971-72, and

(b) whether there is any Central Government agency to watch as to how the amount given by the said Corporation is utilised ?]

वित्त मंत्री (श्री य० ब० चव्हाण) (क) राज्य वित्त निगमों को, राज्यीय वित्त निगम अधिनियम, 1951 के अधीन, केन्द्रीय सरकार से धन उधार लेने का अधिकार नहीं है। इसलिये, केन्द्रीय सरकार ने, 1970-71 तथा 1971-72 के दौरान

मध्य प्रदेश वित्तीय निगम को कोई वित्तीय सहायता नहीं दी है।

(ख) मुख्य रूप से, यह देखने की जिम्मेदारी, कि निगम द्वारा दी गयी रकम का उपयोग कैसे किया जाता है, निगम पर ही होगी। निगम के कारबार तथा मामलो के सामान्य अधीक्षण, निर्देशन तथा प्रबन्ध की जिम्मेदारी, निर्देशक बोर्ड में निहित है, जिसमें, अन्य व्यक्तियों के साथ-साथ, राज्य सरकार, भारतीय रिजर्व बैंक तथा भारतीय औद्योगिक वित्त निगम के प्रतिनिधि भी शामिल हैं।

भारतीय रिजर्व बैंक को, राज्यीय वित्त निगम अधिनियम 1951 के अधीन मातृधिक अधिकार दिये गये हैं ताकि वह निगम के कारबार पर सामान्य रूप से निगरानी रखे, उसका नियंत्रण और मार्गदर्शन करे। अधिनियम द्वारा प्रदत्त अधिकारों के अनुसार बैंक निगम के काम की पड़ताल भी समय-समय पर करता है।

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The State Financial Corporations are not empowered under the State Financial Corporations Act, 1951 to borrow funds from the Central Government. The Central Government has not, therefore, extended any financial assistance to Madhya Pradesh Financial Corporation during the years 1970-71 and 1971-72.

(b) Primarily, the responsibility to watch how the amount given by the Corporation is utilised would rest with the Corporation itself. The General Superintendence, direction and management of the affairs and business of the Corporation vests in its boards of directors, which consists, among others, of nominees of the State Government, the Reserve Bank of India and the Industrial Finance Corporation of India.

The Reserve Bank has been vested with Statutory powers under the State Financial Corporations Act, 1951 to generally super-

† [] English translation.

visé, control and guide the operations of the Corporations. The bank also carries out periodical inspection of the Corporations as empowered under the Act.]

AGRICULTURAL INCOME TAX

59 SHRIMATI PRATIBHA SINGH : Will the Minister of FINANCE be pleased to state

(a) whether in view of the vast disparities in regard to tax revenues from agricultural and non-agricultural incomes which compare in the ratio of 1 : 10, Government have evolved any new scheme for equitably taxing the agricultural income without further burdening the small and marginal farmers,

(b) if so, the details of the scheme, and

(c) whether the matter was discussed at the recent Chief Ministers' conference, if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c) At the Conference of Governors/Chief Ministers of States held on 12th October, 1971 it was decided that all problems relating to taxation of agricultural wealth and income should be gone into by an expert committee.

In pursuance of this decision, the Central Government have set up a Committee under the Chairmanship of Dr K N Raj and its recommendations are awaited.

CRASH OF MIG-21

60 SHRIMATI PRATIBHA SINGH : Will the Minister of DEFENCE be pleased to state

(a) whether an Indian Air Force Mig-21 crashed near Narayangaon about 80 miles from Poona, if so, the causes thereof, and

(b) the number of Mig aircraft that crashed since their introduction and the total number of such aircraft acquired by IAF so far ?